



Bill No. 9 of 1998

THE APPROPRIATION (NO. 3) BILL 1998 *

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the Services in respect of the financial year 1998-99.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-ninth Year of the Republic of India as follows :-

Short Title. 1. (1) This act may be called the Appropriation (No. 3) Act, 1998.

Issue of 2. From and out of the Consolidated Fund of the National Rs.558,20,00,000/= from Capital Territory of Delhi, there may be paid and applied and out of the Consolidated sums not exceeding those specified in column (5) of the Fund of the National Schedu
amounting in the aggregate to the sum of Rupees Capital Territory of Five Hundred Fifty Eight crores Twenty lakhs and towards
Delhi for the financial defraying the several charges which will come in the course
year 1998-99 of payment during the financial year 1998-99 in respect of the services specified in column (2) of the Schedule.

Appropriation 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and
purposes expressed in the Schedule in relation to the said period.

* I) Introduced on 28-9-1998
ii) Passed on 28-9-1998
iii) Assented on 16-10-1998
iv) Published in the
Gazette on 23-10-1998

THE SCHEDULE
(See Section 2 and 3)

(Rs. in Thousands)

Demand		SUMS NOT EXCEEDING			
DEMAND No.	SERVICES AND PURPOSES	Voted by the Legislative Assembly	Charged on the Consol- idated Fund	Total	
(1)	(2)	(3)	(4)	(5)	
6	Education	Revenue 24800 Capital 61500	-- --	24800 61500	
8	Social Welfare	Revenue -- Capital 1109000	-- ..	-- 1109000	
11	Local Self Govt. and Public Works Department	Revenue -- Capital 1150000	-- --	-- 1150000	
	Public Debt.	Capital --	2683200	2683200	
	TOTAL	2898800	2683200	5582000	